

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(13)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/659/(IB)/2017
NAME OF THE PETITIONER(S) : HANDIMAN SERVICES LTD
NAME OF THE RESPONDENT(S) : DISC ASSETS LEAD INDIA LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1 T. Jayalaxmi
M/s Paul & Paul
Jackson Samuel
& Partners

Counsel for Operational
Creditor

T. Jayalaxmi

ORDER

Counsel for Applicant present. As seen from the Order dated 11.01.2018, a direction was given for sending notice to the Counsel for the Corporate Debtor and private notice to the Corporate Debtor. The Counsel for the Applicant submitted that the notices have been served on the Counsel for the Corporate Debtor, and at the registered office of the Corporate Debtor. The notice sent to the Corporate Debtor's office address has been returned with the endorsement "No such addressee". However, the notice has been served on the Counsel for Corporate Debtor. The notice sent to the registered office of the Corporate Debtor has also been served. The proof of which are placed on record. There is no representation on behalf of the Corporate Debtor, it appears that the Corporate Debtor is not interested to pursue the matter. Therefore, the Corporate Debtor is set ex-parte. The matter is posted for arguments. Put up on **07.02.2018 at 10.30 AM.**

-sd/-
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)